Office of Directorate General of Foreign Trade
New Delhi -

Para 4.7 Decision

07/82/2018 of 2018-19 dated 24.08.2018 (actually held on 28.08.2018 and 29.08.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals

MEETING NUMBER : 7/82-ALC4/2018 **MEETING DATE** : 24.08.2018

1	**Case No.:148/6/82-ALC4/2017**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00718/AM18/	RLA File :22/24/040/00016/AM15/	Lic.No/Date:2210014909 23.05.2014	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty.
CEFTRIAXONE/ SULBACTAM 1.5 GM/ VIAL POWDER FOR SOLUTION FOR INJECTION/ INFUSION EACH VIAL CONTAINS: CEFTRIAXONE SODIUM EQV. TO CEFTRIAXONE.....1000 MG, SULBACTAM SODIUM EQV. TO SULBACTAM.....500 MG, DISODIUM EDETATE.....37 MG.	1000 No Vials	1	SULBACTAM SODIUM STERILE	604.44 grams
		2	CEFTRIAXONE SODIUM STERILE	1160.00 grams

RA may take appropriate action as per the decision of Norms Committee.

2	**Case No.:65/15/82-ALC4/2014**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm

whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
ABEERS IMMUNITY SUPPORT CAPSULES (MEDICAMENTS OF AYURVEDIC SYSTEM)	Number	1	Picrorrhiza kurroa (herbal extract powder)	102.0 mg/capsule
		2	Tinospora cordifloia (herbal extract powder)	102.0 mg/capsule
		3	Glycyrrhiza glabra (herbal extract powder)	102.0 mg/capsule
		4	Withania somnifera (herbal extract powder)	102.0 mg/capsule
		5	Emblica officinalis (herbal extract powder)	76.5 mg/capsule
		6	Piper longum (herbal extract powder)	76.5 mg/capsule
		7	Ocimum sanactum (herbal extract powder)	76.5 mg/capsule
		8	Zingiber officinale (herbal extract powder)	76.5 mg/capsule

RA may take appropriate action as per the decision of Norms Committee.

Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	

3

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty.
ABEERS LIPID CARE CAPSULES (MEDICAMENTS OF AYURVEDIC SYSTEM)	Number	1	Arjun (Terminalia arjuna) herbal extract powder	102.0 mg/ capsule
		2	Fenugreek (Trigonella foenum graecum) herbal extract powder	102.0 mg/ capsule
		3	Turmeric (Curuma longa) herbal extract powder	102.0 mg/ capsule
		4	Gymnema (Gymenma sylvestre) herbal extract powder	102.0 mg/ capsule
		5	Black Pepper (Piper nigrum) herbal extract powder	102.0 mg/ capsule
		6	Long pepper (Piper longum) herbal extract powder	102.0 mg/ capsule

RA may take appropriate action as per the decision of Norms Committee.

4

Case No.:72/4/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00111/AM16/	RLA File :09/24/040/00647/AM15/	Lic.No/Date:0910061664 04.03.2015	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
(1S,4S,5S)-4-Bromo-6-oxabicyclo [3.2.1] octan-7-one	1 kg	1	3-Cyclohexene-1-Carboxylic acid	1.773 kg
		2	R(+)-Phenyl ethylamine	1.353 kg
		3	Methylene Dichloride	3.00 kg
		4	Ethyl Acetate	6.30 kg
		5	Flexible Containers	Net to Net

RA may take appropriate action as per the decision of Norms Committee

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Case No.:65/4/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
HQ File :01/82/050/00104/AM16/	RLA File :09/24/040/00662/AM15/	Lic.No/Date:0910061843 31.03.2015	

Decision: The Committee observed that the firm still not submit the reply to the D/L No. 35011/240/2015-P1 (Norms) dated 09.09.2015 issued by D/o Pharmaceutical, hence the Committee decided to reject the case.

6

Case No.:73/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00112/AM16/	RLA File :09/24/040/00700/AM15/	Lic.No/Date:0910061821 31.03.2015	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRICLOSAN OR TRICLOSAN USP OR VIV-20	1 kg	1	2,4 DICHLORO PHENOL	1.50 kg
		2	PERCHLORO EHTYLENE	2.50 kg
		3	SODIUM NITRITE	0.50 kg
		4	HEXANE	2.00 kg
		5	ACTIVATED CARBON(CARBOPAL Gn-A II)	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

7	**Case No.:129/7/82-ALC4/2015**	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SILICONE OIL 1.0 CST (Octomethyl Trisiloxane)	1 kg	1	SILICONE .065 CST [Hexamethyldisiloxane (BRB 0.65)]	884 gram
			2	Octamethylcyclotetrasiloxane (BRB CM 40)	335 gram
			3	SULFONATED SILOXANE (BRB KSS1)	185 gram
2	SILICONEOIL1.5 CST (Dodecamethyl Tetra Siloxane)	1 kg	1	SILICONE .065 CST [Hexamethyldisiloxane (BRB 0.65)]	541 gram
			2	Octamethylcyclotetrasiloxane (BRB CM 40)	709 gram
			3	SULFONATED SILOXANE (BRB KSS1)	183 gram
3	LINEAR SILOXANE MIXTURE	1 kg	1	SILICONE .065 CST [Hexamethyldisiloxane (BRB 0.65)]	555 gram
			2	Octamethylcyclotetrasiloxane (BRB CM 40)	595 gram
			3	SULFONATED SILOXANE (BRB KSS1)	57 gram

RA may take appropriate action as per the decision of Norms Committee.

8	**Case No.:50/8/82-ALC4/2015**	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	

Decision: It was observed by the Committee that the firm did not reply to the information called for by the Committee. Hence, the Committee decided to reject the case.

9	**Case No.:20/16/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	2,7-DICHLORO-9H-FLUORENE	0.76 kg

		2	METHYLENE DICHLORIDE	1.38 kg
		3	METHANOL	2.19 kg
		4	ISOPROPYL ALCOHOL	0.555 kg
		5	SODIUM BOROHYDRIDE	0.06 kg
		6	DI-BUTYLAMINE	0.50 kg
		7	DIMETHYL FORMAMIDE	0.555 kg
		8	P-CHLOROBENZALDEHYDE	0.3476 kg
		9	N-HEPTANE	0.757 kg
		10	ACTIVATED CARBON (CECA ENO PC)	0.011 kg
		11	HEXANE	0.832 kg

RA may take appropriate action as per the decision of Norms Committee

10	**Case No.:116/13/82-ALC4/2016**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00744/AM17/	RLA File :04/24/040/00143/AM16/	Lic.No/Date:0410161132 20.10.2015	Defer Date:
	Decision: Deferred for comment of TE.			

11	**Case No.:2/1/82-ALC1/2016**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01776/AM16/	RLA File :03/95/040/00632/AM16/	Lic.No/Date:0310800416 26.11.2015	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
NOVATRIZOATE 76 %(Diatrizoate Meglumine and Diatrizoate Sodium Injection USP 760mg/ml) 2000.00Kgs	1 Vial	1	DIATRIZOIC ACID	627.168 mg/ ml

RA may take appropriate action as per the decision of Norms Committee.

12	**Case No.:2/17/82-ALC4/2015**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	(2S,3S)-1,2-EPOXY-3-(BOC-AMINO)-4-	0.647 kg

			PHENYLBUTANE	
		2	(3S,4aS,8aS)-3-N-tert Butylcarboxamido decahydro isoquinoline	0.598 kg
		3	L-Quinargine	0.42 kg
		4	Methanol	4.30 kg
		5	Methylene Dichloride	6.24 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:17/10/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00363/AM17/	RLA File :22/24/040/00104/AM16/	Lic.No/Date:2210015407 01.02.2016	

13

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rosuvastatin Calcium	1 kg	1	Z-8 [4-(4-Fluorophenyl)-6-Isopropyl-5-Formyl-2 (N-Methyl-N-Methanesulfonylamino) Pyrimidine]	1.338 kg
		2	Methyl Tert. Butyl Ether (MTBE)	10.00 kg
		3	Methanol	5.00 kg
		4	J-6 [Methyl (3R)-3-Tert-Butyldimethylsilyloxy)-5-Oxo-6-Triphenylphosphoranylidene Hexanoate]	1.80 kg
		5	Diethylmethoxy Borane	It was observed that the firm did not provide any details of this raw material, hence the Committee decided not to allow this import item.
		6	Sodium Borohydride	0.28 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:69/1/82-ALC1/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01843/AM16/	RLA File :03/94/040/00922/AM16/	Lic.No/Date:0310802291 08.02.2016	

14

Decision: The committee considered the case as per agenda and in the light of earlier decision taken by NC in its 8/82 meeting dated 11.07.2013, it was decided to ratify norms for the following export product:

1. Secura Protective Cream 40 Gms.
2. Secura Protective Cream 50 Gms.

3. Secura Protective Ointment 70 Gms.
4. Secura Protective Ointment 159 Gms.
5. Secura Moisturizing Cream 85 Gms.
6. Secura Moisturizing Cream 184 Gms.
7. Secura Extra Protective Cream/ Secura Extra Protective Cream Z 30 92 Gms.
8. Secura Extra Protective Cream 219.7 Gms
9. Secura AF Greaseless 57 Gms.
10. Secura Antifungal Extra Thick 92 Gms.
11. Secura Moisturizing Lotion 236 Ml. (238.36 Gms. as SG is 1.01)
12. Secura Moisturizing Lotion 60 Ml. (60.6 Gms. as SG is 1.01)
13. Unicare Moisturizing Lotion 236 Ml. (238.36 Gms. as SG is 1.01)
14. Unicare Moisturizing Lotion 60 Ml. (60.6 Gms. as SG is 1.01)
15. Uni Derm Moisturizing Cream 85 Gms.
16. Uni Derm Moisturizing Cream 80 Gms.
17. Secura Extra Protective Cream 90 Gms.
18. Secura Protective Cream /Secura Protective Z 10 78 Gms.
19. Solosite Wound Gel 85 Gms

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S. No. 1,2 &18 SECURA Protective cream 40gms., 50gms., & 78gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum White Fonoline Petrolatum (WF)	0.1530 kg
2	Cetaryl Alcohol bearing brand/trade name Lanette O or any other	0.0408 kg
3	Mixture of stearyl alcohol with non- ionic emulsifier bearing brand/trade name emulgade F or any other	0.0714 kg
4	Wickenol 163	0.0204 kg
5	2.5-Dioxo-4-imadazollidinyl Urea	0.00204 kg
6	Spray dried Aloe vera powder Regular 100 x	0.000383 kg
7	Clove bud oil/clove oil	0.00204 kg
8	Zinc oxide USP	0.102 kg
9	Plastic tube HDPE 40 gms	As per packaging policy

S. No. 3& 4 SECURA Protective ointment 70 gms & 159 gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum jelly yellow/White bearing brand/trade name petrolatum white Fonoline or any other	0.98789
2	Clove bud oil/clove oil	0.00306
3	Vitamin A & D3 in corn oil	0.0001
4	Dye D&C green no. 6	0.00001
5	Plastic tube made up of HDPE 70 gms	As per packaging policy

S. No. 5& 6 Secura moisturizing cream 85 gms & 184 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum jelly yellow/White bearing brand/trade name petrolatum white Fonoline or any other	0.1258 kg
2	White Mineral oil Bearing Brand/tradename Super White Protopet or any other	0.0204 kg
3	Sorbitan Sesquioleate bearing brand name SPAN83-	0.0306 kg

	LQ-(SG)(SORBITAN SESQUIOLEATE/CRILL 43) or any other	
4	Fragrance M 744/PERFUME M77-467	0.00051 KG

S. No. 7,8 & 17 SECURA Protective Cream 92 gms, 219.7 gms & 90 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum (White Fonoline Petroleum)	0.4164
2	Methyl Glucose (Glucate Do)	0.0520
3	Mineral Oil Kyadol	0.0418
4	Cetearyl Alcohol (Lanette O)	0.0624
5	Cellulose Gum (Akucell AF 2781)	0.0312
6	Karaya Gum Gum Karaya Mk 200 (Pharma Grade)	0.0728
7	Lonzaguard benzothonium chloride	0.00133
8	Diazolidinyl Urea Germal II	0.00204
9	Zinc oxide	0.3122

S. No. 9 Secura Antifungal greaseless 57 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Allantoin	0.00204 kg
2	Petroleum Jelly yellow/white bearing Brand/ Trade name super White Protopet or any other	0.1530 kg
3	Cetearyl Alcohol bearing brand/trade Name Lanettee O or any other	0.0612 kg
4	Mixture of Stearyl Alcohol with nonionic Emulsfer Bearing brand name Emulgade F or any other	0.0714 kg
5	Wickenol 163	0.0204 kg
6	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA bearing brand name Allantoin or any other	0.00204 kg
7	Glyceryl Stearate Drewmulse 200 K Flake	0.0408 kg
8	Plastic tubes made up of HDPE whether printed or not, 57 grams	As per packaging policy

S. No. 10 Secura Antifungal extra thick 92 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum Jelly yellow/white bearing Brand/ Trade name Petroleum or White Fonoline any other	0.4080 kg
2	METHYL GLUCOSE DIOLEATE bearing brand / trade name GLUCATE ™ DO EMULSIFIER or any other	0.0510 kg
3	White Mineral Oil Bearing Brand / Trade name Kaydol or any other	0.0408 kg
4	Cetearyl Alcohol bearing brand / trade name Lanettee O or any other	0.0612 kg
5	CELLULOSE GUM Bearing brand / trade Name AKUCELL AF 2781W or any other	0.0306 kg
6	Karaya Gum bearing brand/ trade name PWD KARAYA GUM SUPERFINE MK 200 FCC or any other	0.0714 kg
7	Benzethonium Chloride USP Bearing brand/trade name Lonza Guard or any other	0.00133 kg

8	DIAZOLIDINYL UREA Bearing brand /trade name GERMALL II or any other	0.00204 kg
9	ZINC OXIDE USP GRADE	0.3122 kg
10	Plastic tubes made up of HDPE whether printed or not 92 grams	As per packaging policy

S. No. 11 & 12 Secura Moisturising lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petrolatum jelly yellow/White bearing brand/trade name White Protopet 1s or any other	0.0204 kg
2	Glyceryl Stearate Drewmulse 200 K Flake or any other	0.0102 kg
3	Cetearyl Alcoho+Cleterath 20 bearing brand/trade name COSMOWAX AX J PLASTILLES or any other	0.0153 kg
4	Stearic Acid Bearing brand/trade name Emersol 132 or any other	0.0204 kg

S. No. 13 & 14 Unicare moisturizing lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Spray dried Ale Vera Powder Regular 100X (TD 013) Alternate Name Aloe Vera Barbadensis	0.00051 kg
2	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA bearing brand name Allantoin or any other	0.0051 kg
3	Stearic Acid UREA bearing brand / trade name Lanettee 18 or any other	0.0255 kg
4	Stearyl Alcohol bearing brand/ trade name Lanettee 18 or any other	0.0061 kg
5	Lecithin bearing brand/trade name LECITHIN YELKIN DS or any other	0.00255 kg
6	Fragrance M 744 PEFUME M77-467	0.00102 kg

S. No. 15&16 Uniderm moisturizing cream 85 & 80 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	White Mineral Oil bearing brand/.trade name Kaydol or any other	0.204 kg
2	PHARMALAN PH EUR	0.0714 kg
3	Petroleum Jelly yellow/white bearing brand name Super White Protopet White or any other	0.0714 kg
4	Sorbitan Sesquioleate bearing brand name SPAN83-L-(SG)(SORBITAN SESQUIOLEATE/CRILL 43)or any other	0.0306 kg
5	Benzethonium Chloride USP Bearing brand/brand name Lonza Guard or any other	0.00153 kg
6	Vitamin A&D3 Corn Oil	0.000102 kg
7	PERFUME M77-467 Fragrance M 744	0.00051kg
8	Plastic Tubes made up of HDPE whether printed or not 85 gms	As per packaging policy

S. No. 19 Solosite wound gel 85 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage

1	Akucell sw 3009 x 181 Carboxy methyl	0.01785 kg
2	Allantoin (2-5 dioxo-4-imidazollidinyl urea)	0.0051 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:79/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00253/AM17/	RLA File :09/24/040/00586/AM16/	Lic.No/Date:0910063240 10.02.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Simeprevir Sodium	1 kg	1	(2R,3aR,10Z,11aS,12aR,14aR)-2,3,3a,4,5,6,7,8,9,11a,12,13,14,14a-Tetradecahydro-2-[[7-methoxy-8-methyl-2-[4-(1-methylethyl)-2-thiazolyl]-4-quinolinyl]oxy]-5-methyl-4,14-dioxocyclopenta[c]cyclopropa[g][1,6]diazacyclotetradecine-12a(1H)-carboxylic acid	1.03 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:13/10/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00359/AM17/	RLA File :22/24/040/00109/AM16/	Lic.No/Date:2210015417 17.02.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 4/82-ALC4/2018, dated 19.06.2018 against Advance Authorization No. 2210015847 dated 18.01.2018, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ropinirole Hydrochloride	1 kg	1	N-(2-Methyl-3-Nitrophenethyl)-N-Propylpropan-1-Amine Hydrochloride	2.146 kg
		2	Methanol	5.54 kg
		3	Toluene	9.81 kg
		4	Acetone	4.76 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:82/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00256/AM17/	RLA File :09/24/040/00721/AM16/	Lic.No/Date:0910063357 03.03.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.	Import items	Qty.

		No.		
Daclatasvir Dihydrochloride	1 kg	1	4,4-Bis(Chloromethyl)Biphenyl	1.00 kg
		2	BOC-L-Proline (OR) N-BOC-PROLINE	1.15 kg
		3	N-(Methoxycarbonyl)-L-valine (OR) Moc-l-valine	0.55 kg

RA may take appropriate action as per the decision of Norms Committee

18

Case No.:67/4/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00130/AM17/	RLA File :04/24/040/00256/AM16/	Lic.No/Date:0410161684 04.03.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
GABAPENTIN TABLETS USP 600 MG	Number	1	GABAPENTIN USP	612.00 mg / tablet
		2	Mannitol (Pearlitol 100 SD) USP/NF	91.5 mg/tablet
		3	Copovidone/Plasdone S-630 USP/NF/Ph.Eur.	30.0 mg /tablet
		4	Poloxamer (Lutrol M 127) NF.	1.00 mg/tablet
		5	Magnesium Stearate VEG. EP/USP / NF	2.00 mg/tablet
		6	Hydroxy Propyl Cellulose NF.Ph.Eur(Klucel-EF PH)	30.00 mg/tablet
		7	Low-substituted Hydroxypropyl cellulose USP/NF,JP (LHPC LH-21)	10.00 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

19

Case No.:55/4/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
HQ File :01/82/050/00118/AM17/	RLA File :03/94/040/01044/AM16/	Lic.No/Date:0310803171 09.03.2016	

Decision: The Committee observed that the firm still not submit the reply to the information as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to reject the case.

20

Case No.:186/10/82-ALC4/2016	Party Name:VOVANTIS LABORATORIES PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
HQ File :01/82/050/00532/AM17/	RLA File :34/24/040/00290/AM16/	Lic.No/Date:3410042021 30.03.2016	

Decision: The Committee observed that the firm still not submit the reply to the information as asked for vide

Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to reject the case.

21

Case No.:43/4/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00106/AM17/	RLA File :03/94/040/01108/AM16/	Lic.No/Date:0310803663 31.03.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
(S,S,S)-2-Azabicyclo-[3,3,0]Octane-3-Carboxylic Acid Benzyl Ester Hydrochloride	1 kg	1	L-Serine	1.50 kg
		2	Benzyl Alcohol	2.128 kg
		3	5% Palladium on Carbon Catalyst	0.050 kg

RA may take appropriate action as per the decision of Norms Committee

22

Case No.:123/7/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00297/AM17/	RLA File :03/94/040/01038/AM16/	Lic.No/Date:0310803819 06.04.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
(1S,3S,5S)-2-AZABICYCLO(3.3.0)OCTANE-3-CARBOXYLIC ACID BENZYL ESTER HCL	1 kg	1	L-Serine	1.50 kg
		2	Benzyl Alcohol	2.128 kg
		3	5% Palladium on Carbon Catalyst	0.050 kg

RA may take appropriate action as per the decision of Norms Committee

23

Case No.:181/10/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
HQ File :01/82/050/00527/AM17/	RLA File :34/24/040/00021/AM17/	Lic.No/Date:3410042142 05.05.2016	Defer Date:

Decision: Reply received from the firm.

24

Case No.:86/11/82-ALC4/2016	Party Name:ALMELO PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
HQ File :01/82/050/00620/AM17/	RLA File :09/24/040/00056/AM17/	Lic.No/Date:0910063626 17.05.2016	

Decision: The Committee observed that the firm still not submit the reply to the information as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to reject the case.

25	**Case No.:134/7/82-ALC4/2016**	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00308/AM17/	RLA File :03/95/040/00069/AM17/	Lic.No/Date:0310804944 24.05.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
IMIPENEM (STERILE/TECHNICAL)	1 kg	1	ACETONE	6.03 kg
		2	ACTIVATED CARBON	0.100 kg
		3	P-NITROBENXL-6-(1-HYDROXYETHYL)-1-AZBICYCLO(3.2.)HEPTANE-3, 7-DIONE-2-CARBOXYLATE/BCK	1.872 kg
		4	CYSTEAMINE HYDROCHLORIDE	0.672 kg
		5	DI PHENYL CHLOROPHOSPHATE (DPCP)	1.596 kg
		6	ISO PROPYL ALCOHOL	20.51 kg
		7	METHYLENE DI CHLORIDE (MDC)	17.20 kg
		8	METHANOL	2.54 kg
		9	TETRAHYDRO FURAN	0.97 kg
		10	2.5% PALADIUM ON CARBON	0.002 kg
		11	ACETIC ACID	0.60 kg
		12	ACETIC ANHYDRIDE	0.51 kg
		13	BENZOYL CHLORIDE	1.20 kg
		14	BENZYL ALCOHOL	0.90 kg
		15	DI ISOPROPYLE ETHYLAMINE (DIPEA)	1.86 kg
		16	DI METHYL AMINO PYRIDINE (DMAP)	0.0232 kg
		17	DIMETHYL FORMAMIDE (DMF)	0.35 kg
		18	HYFLOW	0.410 kg
		19	N METHYL MORPHOLINE	1.65 kg
		20	N METHYL PYRILIDONE	2.50 kg

RA may take appropriate action as per the decision of Norms Committee

26	**Case No.:121/10/82-ALC4/2016**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00467/AM17/	RLA File :09/24/040/00032/AM17/	Lic.No/Date:0910063765 08.06.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm

whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Daclatasvir Dihydrochloride	1 kg	1	4,4-Bis(Chloromethyl)Biphenyl	1.00 kg
		2	BOC-L-Proline (OR) N-BOC-PROLINE	1.15 kg
		3	N-(Methoxycarbonyl)-L-valine (or) Moc-l-valine	0.55 kg
		4	1-(3-Dimethylaminopropyl)-3-ethylcarbodiimide hydrochloride(EDC-HCL) or EDC-HCL OR N-(3-Dimethylaminopropyl)-N-ethylcarbodiimide hydrochloride (EDC)	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

27	**Case No.:61/11/82-ALC4/2016**	Party Name:KEKULE PHARMA LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
	HQ File :01/82/050/00595/AM17/	RLA File :09/24/040/00017/AM17/	Lic.No/Date:0910063781 09.06.2016	

Decision: The Committee observed that the firm still not submit the reply to the information as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to reject the case.

28	**Case No.:23/10/82-ALC4/2016**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
	HQ File :01/82/050/00369/AM17/	RLA File :05/24/040/00128/AM17/	Lic.No/Date:0510398826 16.06.2016	

Decision: The Committee observed that the firm still not submit the reply to the information as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to reject the case.

29	**Case No.:109/10/82-ALC4/2016**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00455/AM17/	RLA File :22/24/040/00022/AM17/	Lic.No/Date:2210015511 23.06.2016	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected.

30	**Case No.:10/11/82-ALC4/2016**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
	HQ File :01/82/050/00544/AM17/	RLA File :03/95/040/00304/AM17/	Lic.No/Date:0310806238 14.07.2016	

Decision: The Committee observed that the firm still not submit the reply to the information as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to reject the case.

31	**Case No.:9/14/82-ALC4/2016**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00807/AM17/	RLA File :34/24/040/00133/AM17/	Lic.No/Date:3410042403 04.08.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
OLMESARTAN MEDOXOMIL	1 kg	1	TRITYL OLMESARTAN MEDOXOMIL	1.70 kg
		2	DICHLOROMETHANE	2.70 kg
		3	ACETONE	1.58 kg

RA may take appropriate action as per the decision of Norms Committee

32	**Case No.:19/13/82-ALC4/2016**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00647/AM17/	RLA File :05/23/040/00234/AM17/	Lic.No/Date:0510399492 19.08.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PACLITAXEL SEMI SYNTHETIC	1 kg	1	2-(PMP)-N-Bz-Ph-Oxazolidine Carbox Acid. White to off white crystalline powder with Assay NLT 98%.	1.12 kg
		2	Silica Gel. White ctystalline solid with moisture content not more than 95%.	20.00 kg
		3	Cerrous Chloride Anhydrous. White to greenish blue hygroscopic powder with Assay NLT 95%.	0.100 kg
		4	Taxus Baccitta Leaves. Greenish leaves powder with D/L ratio NLT 0.1	1722.00 kg

RA may take appropriate action as per the decision of Norms Committee.

33	**Case No.:150/13/82-ALC4/2016**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00778/AM17/	RLA File :05/24/040/00201/AM17/	Lic.No/Date:0510399507 19.08.2016	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Clarithromycin Carbomer Granules 43.5% / 43.75% / 44% --- 1 kg

S.NO.	Import Items	Norms recommended for export of 1 kg
1	Clarithromycin Or its raw material as per SION A-2263 on pro-rata basis	0.4394 kg
2	Carbopol 974P	0.370 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:164/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
34	HQ File :01/82/050/00792/AM17/	RLA File :09/24/040/00311/AM17/	Lic.No/Date:0910064091 01.09.2016	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected.

	Case No.:168/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
35	HQ File :01/82/050/00796/AM17/	RLA File :09/24/040/00301/AM17/	Lic.No/Date:0910064085 01.09.2016	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected.

	Case No.:105/13/82-ALC4/2016	Party Name:AARTI DRUGS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00733/AM17/	RLA File :03/94/040/00487/AM17/	Lic.No/Date:0310807836 16.09.2016	

Decision: Committee considered case as per agenda and In the light of earlier decision taken by NC in its 3/82 meeting 05.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Quantity	Sl. No.	Item of Import	Quantity allowed in kg
Norfloxacin	1 kg	1.	2,4 Dichloro-5-Fluoro Acetophenone(DCFA)	0.877
		2.	Dimethyl Carbonate	0.789
		3.	Sodium Hydride	0.289
		4.	Toluene	0.800
		5.	Acetic Acid	0.289

		6.	Dimethyl Sulphate	0.670
		7	Dimethyl Formamide	0.385
		8	Mono Ethyl Amine(70%)	0.439
		9	Caustic Flakes	0.410
		10	Sulfuric Acid	Not importable item
		11	Methanol	0.150

RA may take appropriate action as per the decision of Norms Committee.

37	**Case No.:90/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00907/AM17/	RLA File :05/24/040/00229/AM17/	Lic.No/Date:0510399749 16.09.2016	Defer Date:
	Decision: The Committee observed that the firm did not attend the PH as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018), hence the Committee decided to give last opportunity to firm to attend PH, failing which, its case will be rejected.			

38	**Case No.:94/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00911/AM17/	RLA File :05/24/040/00230/AM17/	Lic.No/Date:0510399750 16.09.2016	Defer Date:
	Decision: The Committee observed that the firm did not attend the PH as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH, failing which, its case will be rejected.			

39	**Case No.:95/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00912/AM17/	RLA File :05/24/040/00222/AM17/	Lic.No/Date:0510399746 16.09.2016	Defer Date:
	Decision: The Committee observed that the firm did not attend the PH as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH, failing which, its case will be rejected.			

40	**Case No.:97/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00914/AM17/	RLA File :05/24/040/00261/AM17/	Lic.No/Date:0510399752 16.09.2016	Defer Date:
	Decision: The Committee observed that the firm did not attend the PH as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH, failing which, its case will be rejected.			

41	**Case No.:6/20/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01183/AM17/	RLA File :05/24/040/00221/AM17/	Lic.No/Date:0510399744 16.09.2016	Defer Date:
	Decision: The Committee observed that the firm did not attend the PH as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the			

	Committee decided to give last opportunity to firm to attend PH, failing which, its case will be rejected.

42	**Case No.:72/16/82-ALC4/2016**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00889/AM17/	RLA File :05/23/040/00214/AM17/	Lic.No/Date:0510399816 22.09.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Ampicillin anhydrous	1 kg	1	6-Amino penicillanic acid(6-APA)	0.715 kg
		2	D-(-)-Alpha phenyl glycine base(PG base)	0.50 kg
		3	Immobilized amidase (HIT-ABC)	3.0 grams
		4	Isopropyl alcohol	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

43	**Case No.:113/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00741/AM17/	RLA File :09/24/040/00342/AM17/	Lic.No/Date:0910064191 27.09.2016	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected.

44	**Case No.:114/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00742/AM17/	RLA File :09/24/040/00341/AM17/	Lic.No/Date:0910064192 27.09.2016	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 3/82/ALC-4/2018, dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) , hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected.

45	**Case No.:90/13/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00718/AM17/	RLA File :52/24/040/00042/AM17/	Lic.No/Date:5210042032 30.09.2016	Defer Date:

Decision: Deferred for comments of TE.

46	**Case No.:11/17/82-ALC4/2016**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00972/AM17/	RLA File	Lic.No/Date:0310808312	Defer Date:

	:03/94/040/00617/AM17/	06.10.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to call the following information / documents from the firm:

i) Copy of DML for each export product
ii) Master Batch Formula for each export product
iii) NOC from Ministry of Environment Forest and Climate Change

Case No.:15/17/82-ALC4/2016	Party Name:HARMONY LIFESCIENCE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00976/AM17/	RLA File :03/94/040/00672/AM17/	Lic.No/Date:0310808773 26.10.2016	

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Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Flecainide Acetate	1 kg	1	2, 5-Bis (2, 2, 2-trifuoroethoxy) Benzoic acid (FLA III)	1.084 kg
		2	Methylene dichloride	5.00 kg
		3	N,N Dimethyl Acetamide	1.523 kg
		4	Triethyl Amine	Indigenously procured
		5	Pivaloyl Chloride	Indigenously procured
		6	2 - Aminomethyl Pyridine	0.39 kg
		7	Sodium carbonate	Indigenously procured
		8	Sodium Chloride	Indigenously procured
		9	Hydrochloric Acid (CP)	Indigenously procured
		10	Nitrogen Cylinder	Indigenously procured
		11	Methanol	2.842 kg
		12	Glacial Acetic Acid	Indigenously procured
		13	10% palladium charcoal (50% w/w)	0.008 kg
		14	Hydrogen Cylinder	Indigenously procured
		15	Ceca Carbon	0.054 kg
		16	EDTA disodium salt	Indigenously procured
		17	Caustic soda flakes	Indigenously procured
		18	Cyclohexane	Indigenously procured
		19	ISO PROPYL ALCOHOL	6.27 kg

		20	Hyflow Super Cell	Indigenously procured

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:152/20/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01329/AM17/	RLA File :09/24/040/00220/AM17/	Lic.No/Date:0910064300 26.10.2016	

Decision: Committee considered the case as per agenda and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP one time basis only no repeat licence allowed.

RA may take appropriate action as per the decision of Norms Committee.

49

Case No.:25/20/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01202/AM17/	RLA File :02/24/040/00145/AM17/	Lic.No/Date:0210207123 07.11.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Papaverine Hydrochloride BP	1 kg	1	Papaverine Crude Content 95%	1.05 kg

RA may take appropriate action as per the decision of Norms Committee.

50

Case No.:101/17/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01062/AM17/	RLA File :05/23/040/00372/AM17/	Lic.No/Date:0510400404 11.11.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 6/82-ALC4/2016, dated 14.06.2016 against Advance Authorization No. 0510397645 dated 18.02.2016 decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Atorvastatin Tablets 5mg and 10 mg

S.NO.	Import Items	For export of 1 No. Tablet (Qty. In mg)	
		5 mg Tablet	10 mg Tablet
1	Atorvastatin Calcium	5.42	10.84
2	Microcrystalline Cellulose (PH-101)	28.00	34.00
3	Lactose Monohydrate JP	14.88	13.81
4	Hydroxypropylcellulose (SSL)	1.40	1.70
5	Precipitated calcium carbonate	15.40	18.70
6	Croscarmellose Sodium JP	2.10	2.55
7	Polysorbate 80 JP	0.28	0.34
8	Magnesium Stearate JP	0.42	0.51

RA may take appropriate action as per the decision of Norms Committee.

Case No.:92/1/82-ALC4/2017	Party Name:HARMONY LIFESCIENCE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01446/AM17/	RLA File :03/94/040/00701/AM17/	Lic.No/Date:0310809129 11.11.2016	

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Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
IMIPENEM (STERILE/TECHNICAL/N-FORMIMIDOYL/THIENAMYCIN HCL)	1 kg	1	ACETONE	6.03 kg
		2	ACTIVATED CARBON	0.100 kg
		3	P-NITROBENXL-6-(1-HYDROXYETHYL)-1-AZBICYCLO(3.2.)HEPTANE-3, 7-DIONE-2-CARBOXYLATE/BCK	1.872 kg
		4	CYSTEAMINE HYDROCHLORIDE	0.672 kg
		5	DI PHENYL CHLOROPHOSPHATE (DPCP)	1.596 kg
		6	ISO PROPYL ALCOHOL	20.51 kg
		7	METHYLENE DI CHLORIDE (MDC)	17.20 kg
		8	METHANOL	2.54 kg
		9	TETRAHYDRO FURAN	0.97 kg
		10	2.5% PALADIUM ON CARBON	0.002 kg
		11	ACETIC ACID	0.60 kg
		12	ACETIC ANHYDRIDE	0.51 kg
		13	BENZOYL CHLORIDE	1.20 kg
		14	BENZYL ALCOHOL	0.90 kg
		15	DI ISOPROPYLE ETHYLAMINE (DIPEA)	1.86 kg
		16	DI METHYL AMINO PYRIDINE (DMAP)	0.0232 kg
		17	DIMETHYL FORMAMIDE (DMF)	0.35 kg
		18	HYFLOW	0.410 kg
		19	N METHYL MORPHOLINE	1.65 kg
		20	N METHYL PYRILIDONE	2.50 kg
		21	N METHYL MORPHOLINE	It was observed that these items are not raw material.
		22	NITROGEN CYLLINDER	
		23	NMP (N- methyl pyrilidone)	
		24	SODIUM HYDROSULFITE	

RA may take appropriate action as per the decision of Norms Committee.

52

Case No.:120/20/82-ALC4/2016	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01297/AM17/	RLA File :09/24/040/00421/AM17/	Lic.No/Date:0910064379 15.11.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Citicoline Sodium	1 kg	1	Cytidine-5-Mono Phosphate(CMP)	1.25 kg
		2	Calcium Phosphoryl Choline Chloride (CPCC)	2.25 kg
		3	N,N-Dicyclohexyl Carbodiimide(DCC)	1.30 kg

RA may take appropriate action as per the decision of Norms Committee

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Case No.:124/20/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01301/AM17/	RLA File :09/24/040/00432/AM17/	Lic.No/Date:0910064382 15.11.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
62/0- 3-FLUORO-2-(METHYL-PROPOXY CARBONYL AMINO)-BENZOIC ACID	1 kg	1	2-FLUORO ANILINE	2.50 kg
		2	2-METHYL TETRA HYDRO FURAN	4.8 kg
		3	PROPYL CHLOROFORMATE	0.75 kg

RA may take appropriate action as per the decision of Norms Committee

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Case No.:109/20/82-ALC4/2016	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01286/AM17/	RLA File :09/24/040/00445/AM17/	Lic.No/Date:0910064399 18.11.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1	L-VALINE	0.51 kg
		2	BENZYL CHLOROFORMATE	0.74 kg
		3	TOLUENE	0.526 kg
		4	HEXANE	0.79 kg

	RA may take appropriate action as per the decision of Norms Committee

55	**Case No.:121/20/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01298/AM17/	RLA File :09/24/040/00461/AM17/	Lic.No/Date:0910064401 18.11.2016	Defer Date:
	Decision: Deferred for comments of TE.			

56	**Case No.:127/20/82-ALC4/2016**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01304/AM17/	RLA File :09/24/040/00459/AM17/	Lic.No/Date:0910064397 18.11.2016	Defer Date:
	Decision: Deferred for comments of TE.			

57	**Case No.:128/20/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01305/AM17/	RLA File :09/24/040/00436/AM17/	Lic.No/Date:0910064400 18.11.2016	Defer Date:
	Decision: Deferred for comments of TE.			

58	**Case No.:66/17/82-ALC4/2016**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01027/AM17/	RLA File :08/24/040/00293/AM17/	Lic.No/Date:0810139050 22.11.2016	Defer Date:
	Decision: Deferred for comments of TE.			

59	**Case No.:120/17/82-ALC4/2016**	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01081/AM17/	RLA File :03/95/040/00602/AM17/	Lic.No/Date:0310809205 22.11.2016	Defer Date:
	Decision: Deferred for comments of TE.			

60	**Case No.:138/17/82-ALC4/2016**	Party Name:MAPLE CROSS REMEDIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01099/AM17/	RLA File :03/95/040/00624/AM17/	Lic.No/Date:0310809210 22.11.2016	Defer Date:
	Decision: Deferred for comments of TE.			

61	**Case No.:99/17/82-ALC4/2016**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01060/AM17/	RLA File :22/24/040/00073/AM17/	Lic.No/Date:2210015598 23.11.2016	Defer Date:

Decision: Deferred for comments of TE.

62	**Case No.:87/17/82-ALC4/2016**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01048/AM17/	RLA File :05/23/040/00365/AM17/	Lic.No/Date:0510400453 24.11.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ampicillin Trihydrate (From 6-APA Route)	1 kg	1	6-Amino penicillanic acid(6-APA)	0.596 kg
		2	D-(-)-Alpha phenyl glycine base(PG base)	0.417 kg
		3	(HIT-ABC)-Immobilized amidase	0.0027 kg

RA may take appropriate action as per the decision of Norms Committee.

63	**Case No.:86/17/82-ALC4/2016**	Party Name:ALCHEM INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
	HQ File :01/82/050/01047/AM17/	RLA File :05/23/040/00358/AM17/	Lic.No/Date:0510400474 25.11.2016	

Decision: The Committee observed that the firm did not attend the PH as called for vide Minutes of the Meeting No. 3/82-ALC4/2018, dated 05.06.2018, hence the Committee decided to reject the case.

64	**Case No.:180/17/82-ALC4/2016**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01141/AM17/	RLA File :03/94/040/00689/AM17/	Lic.No/Date:0310809370 28.11.2016	

Decision: The committee condiered the casae as per agenda and in the light of earlier decision taken by NC in its 8/82 meeting dated 11.07.2013, it was decided to ratify norms for the following export product

1. Secura Protective Cream 50 Gms Tubes
2. Secura Protective Cream 2.75 OZ 78Gms Tubes / Secura Protective Cream Z 10 78 Gms Tube
3. Secura Protective Cream 70 Gm Tube
4. Secura Protective Cream 40 Gm
5. Secura Protective Ointment 70Gm Tube
6. Secura Protective Ointment 159 Gms Tube
7. Secura Moisturizing Cream 85 Gms Tube
8. Secura Moisturizing Cream 184 Gm Tube
9. Secura Extra Protective Cream 90 Gms
10. Secura Extra Protective Cream Z 30 92Gms / Secura Extra Protective Cream 92 Gms Tube
11. Secura Extra Protective Cream 219.70 Gms Tube
12. Secura AF GREASELESS 57 Gm Tube
13. Secura Antifungal Extra Thick 92 Gms Tube
14. Solosite Wound Gel 85 Gms Tube
15.

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S. No. 1,3 &4 SECURA Protective cream 50gms., & 70gms. 40gms.,

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum White Fonoline Petrolatum (WF)	0.1530 kg
2	Cetaryl Alcohol bearing brand/trade name Lanette O or any other	0.0408 kg
3	Mixture of stearyl alcohol with non- ionic emulsifier bearing brand/trade name emulgade F or any other	0.0714 kg
4	Wickenol 163	0.0204 kg
5	2.5-Dioxo-4-imadazollidinyl Urea	0.00204 kg
6	Spray dried Aloe vera powder Regular 100 x	0.000383 kg
7	Clove bud oil/clove oil	0.00204 kg
8	Zinc oxide USP	0.102 kg
9	Plastic tube HDPE 40 gms	As per packaging policy

S. No. 2 SECURA Protective cream 78gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum White Fonoline Petrolatum (WF)	0.1530 kg
2	Cetaryl Alcohol bearing brand/trade name Lanette O or any other	0.0408 kg
3	Mixture of stearyl alcohol with non- ionic emulsifier bearing brand/trade name emulgade F or any other	0.0714 kg
4	Wickenol 163	0.0204 kg
5	2.5-Dioxo-4-imadazollidinyl Urea	0.00204 kg
6	Spray dried Aloe vera powder Regular 100 x	0.000383 kg
7	Clove bud oil/clove oil	0.00204 kg
8	Zinc oxide USP	0.102 kg
9	Plastic tube HDPE 40 gms	As per packaging policy

S. No. 5& 6 SECURA Protective ointment 70 gms & 159 gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum jelly yellow/White bearing brand/trade name petrolatum white Fonoline or any other	0.98789
2	Clove bud oil/clove oil	0.00306
3	Vitamin A & D3 in corn oil	0.0001
4	Dye D&C green no. 6	0.00001
5	Plastic tube made up of HDPE 70 gms	As per packaging policy

S. No. 7& 8 Secura moisturizing cream 85 gms & 184 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum jelly yellow/White bearing brand/trade name petrolatum white Fonoline or any other	0.1258 kg
2	White Mineral oil Bearing Brand/tradename Super White Protopet or any other	0.0204 kg
3	Sorbitan Sesquioleate bearing brand name SPAN83-LQ-(SG)(SORBITAN SESQUIOLEATE/CRILL 43) or any other	0.0306 kg
4	Fragrance M 744/PERFUME M77-467	0.00051 KG

S. No. 9, 10 &11 SECURA Protective Cream 90 gms, 92 gms & 219.7 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum (White Fonoline Petroleum)	0.4164
2	Methyl Glucose (Glucate Do)	0.0520
3	Mineral Oil Kyadol	0.0418
4	Cetearyl Alcohol (Lanette O)	0.0624
5	Cellulose Gum (Akucell AF 2781)	0.0312
6	Karaya Gum Gum Karaya Mk 200 (Pharma Grade)	0.0728
7	Lonzaguard benzothonium chloride	0.00133
8	Diazolidinyl Urea Germal II	0.00204
9	Zinc oxide	0.3122

S. Np. 12 Secura Antifungal greaseless 57 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Allantoin	0.00204 kg
2	Petroleum Jelly yellow/white bearing Brand/ Trade name super White Protopet or any other	0.1530 kg
3	Cetearyl Alcohol bearing brand/trade Name Lanettee O or any other	0.0612 kg
4	Mixture of Stearyl Alcohol with nonionic Emulsfer Bearing brand name Emulgade F or any other	0.0714 kg
5	Wickenol 163	0.0204 kg
6	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA bearing brand name Allantoin or any other	0.00204 kg
7	Glyceryl Stearate Drewmulse 200 K Flake	0.0408 kg
8	Plastic tubes made up of HDPE whether printed or not, 57 grams	As per packaging policy

S. No. 13 Secura Antifungal extra thick 92 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum Jelly yellow/white bearing Brand/ Trade name Petroleum or White Fonoline any other	0.4080 kg
2	METHYL GLUCOSE DIOLEATE bearing brand / trade name GLUCATE ™ DO EMULSIFIER or any other	0.0510 kg
3	White Mineral Oil Bearing Brand / Trade name Kaydol or any other	0.0408 kg
4	Cetearyl Alcohol bearing brand / trade name Lanettee O or any other	0.0612 kg
5	CELLULOSE GUM Bearing brand / trade Name AKUCELL AF 2781W or any other	0.0306 kg
6	Karaya Gum bearing brand/ trade name PWD KARAYA GUM SUPERFINE MK 200 FCC or any other	0.0714 kg
7	Benzethonium Chloride USP Bearing brand/trade name Lonza Guard or any other	0.00133 kg
8	DIAZOLIDINYL UREA Bearing brand /trade name GERMALL II or any other	0.00204 kg
9	ZINC OXIDE USP GRADE	0.3122 kg
10	Plastic tubes made up of HDPE whether printed or not 92 grams	As per packaging policy

S. No. 14 Solosite wound gel 85 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Akucell sw 3009 x 181 Carboxy methyl	0.01785 kg
2	Allantoin (2-5 dioxo-4-imidazollidinyl urea)	0.0051 kg

RA may take appropriate action as per the decision of Norms Committee

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Case No.:128/1/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01482/AM17/	RLA File :04/24/040/00145/AM17/	Lic.No/Date:0410162536 02.12.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 5/82-ALC4/2018, dated 25.07.2018 against Advance Authorization No. 0410163748 dated 29.11.2017, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in mg/600 mg tablet
GABAPANTIN TABLETS USP 600 MG	1 No.	1	GABAPENTIN USP	612
		2	MANNITOL(PEARLITOL 100 SD) USP/NF	91.5
		3	COPOVIDONE / PLASDONE S-630 USP/NF/Ph.Eur.	30.0
		4	POLOXAMER (LUTROL M127) NF	1.00
		5	MAGNESIUM STEARATE VEG. EP/USP/NF	2.00
		6	HYDROXY PROPYL CELLULOSE NF/Ph.Eur (KLUCEL EF Ph.)	30.00
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP/NF/JP	10.00

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RA concerned may take further necessary action as per above decision of NC.

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Case No.:79/17/82-ALC4/2016	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01040/AM17/	RLA File :05/23/040/00426/AM17/	Lic.No/Date:0510400659 07.12.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 3/82-ALC4/2018, dated 05.06.2018 against Advance Authorization No. 0510395773 dated 30.09.2015, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed (Per capsule)
ABEERS LIPID CARE CAPSULES (600 mg MEDICAMENTS OF	1Number	1	Arjun (Terminalia arjuna)	102.0 mg
		2	Fenugreek (Trigonella foenum graecum)	102.0 mg

AYURVEDIC SYSTEM)		3	Turmeric (Curuma longa)	102.0 mg
		4	Gymnema (Gymenma sylvestre)	102.0 mg
		5	Black Pepper (Piper nigrum)	102.0 mg
		6	Long pepper (Piper longum)	102.0 mg

RA concerned may take further necessary action as per above decision of NC.

67	**Case No.:80/17/82-ALC4/2016**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01041/AM17/	RLA File :05/23/040/00424/AM17/	Lic.No/Date:0510400658 07.12.2016	Defer Date:
	Decision: It was decided to call the firm for personal hearing along with all technical details to explain its case before the committee.			

68	**Case No.:142/20/82-ALC4/2016**	Party Name:HINDYS LAB PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01319/AM17/	RLA File :09/24/040/00492/AM17/	Lic.No/Date:0910064449 07.12.2016	Defer Date:
	Decision: Deferred for comment of TE.			

69	**Case No.:22/20/82-ALC4/2016**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01199/AM17/	RLA File :05/23/040/00404/AM17/	Lic.No/Date:0510400686 08.12.2016	Defer Date:
	Decision: Deferred for comment of TE.			

70	**Case No.:37/20/82-ALC4/2016**	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01214/AM17/	RLA File :30/24/040/00026/AM17/	Lic.No/Date:3010103898 09.12.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty. Allowed in kg
IBUPROFEN	1 kg	1	ACETONE LIQUID - with condition that Import of Drug Allowed subject to Registration Procedure.	0.076
		2	ISO PROPYL ALCOHOL (IPA) LIQUID	0.50
		3	HEXANE LIQUID	0.257
		4	SODIUM DI CHROMATE SOLID	0.643
		5	SODIUM METAL SOLID	0.235

		6	TRICHLOROETHYLENE (TCE) LIQUID	0.145
		7	TOLUENE LIQUID	0.738
		8	METHANOL LIQUID	0.020
		9	POTASSIUM CARBONATE (GRANULAR POWDER) SOLID	0.076

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:118/20/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01295/AM17/	RLA File :09/24/040/00472/AM17/	Lic.No/Date:0910064464 09.12.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 11/82-ALC4/2012, dated 19.06.2012 against Advance Authorization No. 0910050304 dated 20.12.2011, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PENICILLAMINE	1 Kg.	1.	ISO BUTYRALDEHYDE	8.36 kg/kg
		2.	SODIUM CYANIDE	3.62 kg/kg
		3.	PHYNYL HYDRAZINE	4.935 kg/kg
		4.	D-TARTARIC ACID	3.836 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:143/17/82-ALC4/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01104/AM17/	RLA File :03/94/040/00819/AM17/	Lic.No/Date:0310809758 13.12.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PURE CINEOLE	1 kg	1	EUCALYPTOL OIL	1.05 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:7/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01184/AM17/	RLA File :08/24/040/00348/AM17/	Lic.No/Date:0810139274 13.12.2016	

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Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BIO HYALUR PLUS (SODIUM HYALURONATE OPHTHALMIC SOLUTION)	90000.000 Nos.	1	SHISEIDO SODIUM HYALURONATE SZE GRADE EP	14.7 mg / 1 ml vial
		2	BARRELS (HYPAK SCF 2.25 ML RF PRTC FM 27) (COMPONENT FOR PREFILLED SYRINGE)(HEIGHT 73.30 MM, DIAMETER (EXTERNAL) 10.85MM DIAMETER (INTERNAL) 8.65MM (+/- 10%))	90000.000 Nos.
		3	PLUNGER ROD (HYPAK PR 2.25 ML PP) (COMPONENT FOR PREFILLED SYRINGE)(LENGTH 58.52 MM TO 60.10 MM, WIDTH 11.99 MM TO 12.75 MM (+/- 10%))	90000.000 Nos.
		4	PLUNGER STOPPER (HYPAK BSCF 1-3 ML PH ML PH 701/50C BLK SI 1000 WWD) (COMPONENT FOR PREFILLED SYRINGE HEIGHT 7.7 MM, OUTER DIAMETER 9.15 MM, INNER DIAMETER 6.25 MM (+/- 10%))	90000.000 Nos.
		5	BACK STOP (BACK STOP 1-3 ML PP CLEAR) (COMPONENT FOR PREFILLED SYRINGE) (LENGTH 24.2 MM, WIDTH 16.50 MM, HEIGHT 5.1 MM (+/- 10%))	90000.000 Nos.
		6	BLISTER (PP BLISTER 2.25ML / 3.0 ML) (PACKINGMATERIAL FOR PREFILLED SYRINGE)	90000.000 Nos.
		7	CANNULA (COMPONENT FOR PREFILLED SYRINGE) (OUTER DIAMETER 0.40 MM TO 0.63 MM (+/- 10%))	90000.000 Nos.
		8	TYVEK LID (PACKING MATERIAL FOR PREFILLED SYRINGE (LENGTH 144 MM, WIDTH 50 MM (+/- 10%))	90000.000 Nos.

RA may take appropriate action as per the decision of Norms Committee.

74	**Case No.:9/20/82-ALC4/2016**	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01186/AM17/	RLA File :08/24/040/00355/AM17/	Lic.No/Date:0810139275 13.12.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
OPTIFLEX HA 14MG/ML PFS (SODIUM HYALURONATE OPHTHALMIC SOLUTION)	10000.000 Nos.	1	SHISEIDO SODIUM HYALURONATE SZE GRADE EP	14.7 mg /1 ml vial
		2	BARRELS (HYPAK SCF 2.25 ML RF PRTC FM 27) (COMPONENT FOR PREFILLED SYRINGE)(HEIGHT 73.30 MM, DIAMETER (EXTERNAL) 10.85MM DIAMETER (INTERNAL) 8.65MM (+/- 10%))	10000.000 Nos
		3	PLUNGER ROD (HYPAK PR 2.25 ML PP) (COMPONENT FOR PREFILLED SYRINGE)(LENGTH 58.52 MM TO 60.10 MM, WIDTH 11.99 MM TO 12.75 MM (+/- 10%))	10000.000 Nos
		4	PLUNGER STOPPER (HYPAK BSCF 1-3 ML PH ML PH 701/50C BLK SI 1000 WWD) (COMPONENT FOR PREFILLED SYRINGE HEIGHT 7.7 MM, OUTER DIAMETER 9.15 MM, INNER DIAMETER 6.25 MM (+/- 10%))	10000.000 Nos
		5	BACK STOP (BACK STOP 1-3 ML PP CLEAR) (COMPONENT FOR PREFILLED SYRINGE) (LENGTH 24.2 MM, WIDTH 16.50 MM, HEIGHT 5.1 MM (+/- 10%))	10000.000 Nos
		6	BLISTER (PP BLISTER 2.25ML / 3.0 ML) (PACKINGMATERIAL FOR PREFILLED SYRINGE)	10000.000 Nos
		7	CANNULA (COMPONENT FOR PREFILLED SYRINGE) (OUTER DIAMETER 0.40 MM TO 0.63 MM (+/- 10%))	10000.000 Nos
		8	TYVEK LID (PACKING MATERIAL FOR PREFILLED SYRINGE (LENGTH 144 MM, WIDTH 50 MM (+/- 10%))	10000.000 Nos

RA may take appropriate action as per the decision of Norms Committee.

75	**Case No.:19/1/82-ALC4/2017**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01373/AM17/	RLA File :22/24/040/00081/AM17/	Lic.No/Date:2210015609 13.12.2016	Defer Date:

Decision: Deferred for comments of TE.

Case No.:53/20/82-ALC4/2016	Party Name:TORIN ORGANICS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01230/AM17/	RLA File :35/24/040/00011/AM17/	Lic.No/Date:3510045081 21.12.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Qty.	Sl. No.	Import items	Qty.
ETHAMBUTOL HCL BP/USP	1 kg	1	DL-2- AMINOBUTANOL	1.60 kg
		2	MONOSODIUM GLUTAMATE	0.90 kg
		3	ISOPROPANOL ALCOHOL	1.00 kg
		4	TOLUENE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:124/1/82-ALC4/2017	Party Name:TORIN ORGANICS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01478/AM17/	RLA File :35/24/040/00070/AM16/	Lic.No/Date:3510045080 21.12.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Qty.	Sl. No.	Import items	Qty.
ETHAMBUTOL HCL BP/USP	1 kg	1	DL-2- AMINOBUTANOL	1.60 kg
		2	MONOSODIUM GLUTAMATE	0.90 kg
		3	ISOPROPANOL ALCOHOL	1.00 kg
		4	TOLUENE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:54/20/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01231/AM17/	RLA File :08/24/040/00320/AM17/	Lic.No/Date:0810139351 22.12.2016	

Decision: In the light of earlier decision taken by NC in its 4/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export Product	Export Quantity	S. No.	Import Product	Quantity Allowed in gm /1000 tablet
HYDROXYCHLOROQUINE SULFATE TABLETS USP 200 MG	Number	1.	4,7 DICHLOROQUINOLINE	147.492
		2.	HYDROXY NOVALDIAMINE	136.884
		3	CORN STARCH NF	1.00

		4	MAGNESIUM STEARATE PH.E/NF/JP	4.50
		5	DIBASIC CALCIUM PHOSPHATE DIHYDRATE USP	106.50
		6-10	Relevant as per packing policy	

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:50/1/82-ALC4/2017	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01404/AM17/	RLA File :03/94/040/00881/AM17/	Lic.No/Date:0310810099 23.12.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 4/82-ALC4/2011, dated 26.04.2011 against Advance Authorization No. 0910046390 dated 13.04.2011, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VIVINOL OR 4-N-BUTYL RESORCINOL OR 4-N-BUTYL-1,3-DIHYDROXY BENZENE	1 kg	1	RESORCINOL	2.42 kg
		2	4 (N) BUTYRIC ACID	2.54 kg
		3	ZINC CHLORIDE ANHYDROUS	1.00 kg
		4	TOLUENE	1.00 kg
		5	HEXANE	1.00 kg
		6	ISO PROPYL ALCOHOL	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:125/1/82-ALC4/2017	Party Name:TORIN ORGANICS PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01479/AM17/	RLA File :35/24/040/00045/AM17/	Lic.No/Date:3510045085 23.12.2016	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHAMBUTOL HCL BP/USP	1 kg	1	DL-2- AMINOBUTANOL	1.60 kg
		2	MONOSODIUM GLUTAMATE	0.90 kg
		3	ISOPROPANOL ALCOHOL	1.00 kg
		4	TOLUENE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:6/1/82-ALC4/2017	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
HQ File :01/82/050/01360/AM17/	RLA File :22/24/040/00083/AM17/	Lic.No/Date:2210015625 29.12.2016	Defer Date:

Decision: Deferred for comments of TE.

82	**Case No.:32/1/82-ALC4/2017**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01386/AM17/	RLA File :34/24/040/00268/AM17/	Lic.No/Date:3410042818 04.01.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Lithium Capsule USP 150 mg (Net content of active ingredients 90 kgs)	Number	LITHIUM CARBONATE USP	153.0 mg/ 150 mg capsule
Lithium Capsule USP 300 mg (Net content of active ingredients 450 kgs)	Number	LITHIUM CARBONATE USP	306.0 mg / 300 mg capsule
Lithium Capsule USP 600 mg (Net content of active ingredients 225 kgs)	Number	LITHIUM CARBONATE USP	612.0 mg / 600 mg capsule

RA may take appropriate action as per the decision of Norms Committee

83	**Case No.:32/20/82-ALC4/2016**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01209/AM17/	RLA File :05/23/040/00474/AM17/	Lic.No/Date:0510401159 05.01.2017	Defer Date:

Decision: **Deferred for comments of TE.**

84	**Case No.:22/1/82-ALC4/2017**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01376/AM17/	RLA File :08/24/040/00388/AM17/	Lic.No/Date:0810139477 05.01.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-(3-AMINOPROPYL) IMIDAZOLE (Clear Colorless to Pale Yellow liquid) / N-(3-AMINOPROPYL) IMIDAZOLE - IPA	1 kg	1	IMIDAZOLE (white off white crsytals) / IMIDAZOLE	0.68 kg
		2	SODIUM METHOXIDE (White Powder) / SODIUM METHOXIDE	1.00 kg
		3	ACRYLONITRILE	0.466 kg

RA may take appropriate action as per the decision of Norms Committee.

85	**Case No.:54/1/82-ALC4/2017**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01408/AM17/	RLA File :03/94/040/00805/AM17/	Lic.No/Date:0310810483 12.01.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
HITEC 3089 (N-Methyl Aniline)	1 kg	1	ANILINE	0.965 kg
		2	METHANOL	0.322 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:28/1/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01382/AM17/	RLA File :08/24/040/00430/AM17/	Lic.No/Date:0810139539 13.01.2017	

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Decision: In the light of earlier decision taken by NC in its 5/82 dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

EXPORT PRODUCT : OCTREOTIDE ACETATE INJECTION 50 MCG/ML (1 ML VIAL), 100 MCG/ML (1 ML VIAL), 200 MCG/ML (5 ML VIAL), 500 MCG/ML (1 ML VIAL) and 1000 MCG/ML (1 ML VIAL)

Sl. No.	**Imort Items**	**Export Qty.**	**Qty. Allowed per ML**				
			50 mcg/ml	100 mcg/ml	200 mcg/ml	500 mcg/ml	1000 mcg/ml
1	OCTREOTIDE ACETATE	Vials	55 MCG per ML	110 MCG per ML	220 MCG per ML	550 MCG per ML	1100 MCG per ML
2	RS CB 13MM RFS TEFCOAT		**Relevant as per packing policy**				
3	RS CB 20MM RFS TEFCOAT						
4	2 ML CL VIAL F13 2R-ISO						
5	6 ML CL VIAL F20 6R-ISO						

RA may take appropriate action as per the decision of Norms Committee

Case No.:25/1/82-ALC4/2017	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01379/AM17/	RLA File :09/24/040/00550/AM17/	Lic.No/Date:0910064590 16.01.2017	

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Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxycillin and Potassium Clavulanate 625 mg Tablets [The Relevant Bulk Drug content in the Export Product is : Amoxycillin	1 kg	1	AMOXYCILLIN TRIHYDRATE	585.28 mg
		2	Potassium Clavulanate with Microcrystalline Cellulose (1:1) / Clavulanate Potassium +Avicel	303.773 mg

Trihydrate 500mg and Clavulante Potassium is 125mg in each Tablet](i.e. Amoxycillin Trihydrate 21000 Kgs and Clavulanate Potassium 5250 Kgs containing in Total Licence Qty)				

RA may take appropriate action as per the decision of Norms Committee.

88	**Case No.:86/20/82-ALC4/2016**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01263/AM17/	RLA File :03/95/040/00823/AM17/	Lic.No/Date:0310810600 18.01.2017	Defer Date:
	Decision: Deferred for comments of TE.			

89	**Case No.:3/1/82-ALC4/2017**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01357/AM17/	RLA File :05/23/040/00507/AM17/	Lic.No/Date:0510401381 25.01.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
CEFIXIME METHYL ESTER USP/BP/IP/EP POWDER	1 kg	1	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.4219 kg
		2	TRIPHENYL PHOSPHINE	0.7756 kg
		3	ACETONE	0.806 kg
		4	N,N DIMETHYL FORMAMIDE (DMF)	2.736 kg
		5	Dichloromethane (METHYLENE CHLORIDE/ MDC)	3.393 kg
		6	TRIETHYLAMINE	0.2268 kg
		7	PHENOL	0.3808 kg
		8	METHANOL	4.222 kg
		9	ACTIVATED CARBON	0.050 kg
		10	MICA ESTER	0.82 kg
		11	TETRA HYDROFURAN (THF)	1.644 kg

RA may take appropriate action as per the decision of Norms Committee.

90	**Case No.:2/1/82-ALC4/2017**	Party Name:ALKALOIDS CORPORATION	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01356/AM17/	RLA File	Lic.No/Date:0210207287	

	:02/24/040/00216/AM17/	27.01.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried)	266.24 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

91	**Case No.:113/1/82-ALC4/2017**	Party Name:CORONA REMEDIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01467/AM17/	RLA File :08/24/040/00387/AM17/	Lic.No/Date:0810139606 30.01.2017	Defer Date:
	Decision: Deferred for comments of TE.			

92	**Case No.:105/20/82-ALC4/2016**	Party Name:SAI MIRRA INNOPHARM PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01282/AM17/	RLA File :04/24/040/00186/AM17/	Lic.No/Date:0410162758 31.01.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied for by the firm under para 4.7 of HBP for one time basis only and no repeat licence allowed.

RA may take appropriate action as per the decision of Norms Committee

93	**Case No.:13/1/82-ALC4/2017**	Party Name:MEDICAMEN BIOTECH LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01367/AM17/	RLA File :05/24/040/00543/AM17/	Lic.No/Date:0510401421 31.01.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
TABLETS PHENOXYMETHYLPENICILLIN B.P. 500MG. EACH TABLET CONTAINS : PHENOXYMETHYLPENICILLIN POTASSIUM BP eq. TO PHENOXYMETHYLPENICILLIN 500MG. NET WEIGHT : 2800 KGS.	Number	1	PHENOXYMETHYLPENICILLIN POTASSIUM BP 2014	565.0 mg/tablet
TABLET CONTAINS : PHENOXYMETHYLPENICILLIN POTASSIUM B.P. eq. TO PHENOXYMETHYLPENICILLIN	Number	1	PHENOXYMETHYLPENICILLIN POTASSIUM BP 2014	565.0 mg/tablet

500MG. NET WEIGHT : 1680.00 KGS.				
TABLETS PHENOXYMETHYLPENICILLIN B.P. 500MG. EACH TABLET CONTAINS : PHENOXYMETHYLPENICILLIN POTASSIUM BP eq. TO PHENOXYMETHYLPENICILLIN 500MG. NET WEIGHT : 545.00 KGS.	Number	1	PHENOXYMETHYLPENICILLIN POTASSIUM BP 2014	565.0 mg/tablet
TABLETS PHENOXYMETHYLPENICILLIN B.P. 500MG. EACH TABLET CONTAINS : PHENOXYMETHYLPENICILLIN POTASSIUM BP eq. TO PHENOXYMETHYLPENICILLIN 500MG. NET WEIGHT : 575.00 KGS.	Number	1	PHENOXYMETHYLPENICILLIN POTASSIUM (GRANULES) BP 2014	595.04 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:105/1/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01459/AM17/	RLA File :08/24/040/00451/AM17/	Lic.No/Date:0810139644 02.02.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
TRIMEBUTINE TABLETS 100 MG (TRIMEBUTINE ZYDUS 100 MG TABLETS)	Number	1	TRIMEBUTINE MALEATE	102.0 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

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Case No.:108/1/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01462/AM17/	RLA File :08/24/040/00450/AM17/	Lic.No/Date:0810139643 02.02.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
CELIPROLOL TABLETS 200 MG (CELIPROLOL ZYDUS 200 MG TABLETS)	Number	1	CELIPROLOL HYDROCHLORIDE PH. EUR.)	204.00 mg/Tablet

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:10/1/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01364/AM17/	RLA File :05/23/040/00521/AM17/	Lic.No/Date:0510401481 03.02.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
CEFEPIME FOR INJECTION USP 1GRAM TOTAL NET WEIGHT 97.561kg.	Number	1	STERILE CEFEPIME WITH ARGININE	1.8975 gram / vial

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:117/1/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01471/AM17/	RLA File :08/24/040/00452/AM17/	Lic.No/Date:0810139654 06.02.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty. allowed
BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 2.5 MG/6.25 MG	Number	BISOPROLOL FUMARATE	2.51 mg/Tablet
BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 5 MG/6.25 MG	Number	BISOPROLOL FUMARATE	5.1 mg/Tablet
BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 10 MG/6.25 MG	Number	BISOPROLOL FUMARATE	10.2 mg/Tablet
BISOPROLOL TABLETS 1.25 MG (BISOPROLOL ZYDUS 1.25 MG TABLETS)	Number	BISOPROLOL FUMARATE	1.275 mg/Tablet
BISOPROLOL TABLETS 2.5 MG (BISOPROLOL ZYDUS 2.5 MG TABLETS)	Number	BISOPROLOL FUMARATE	2.51 mg/Tablet
BISOPROLOL TABLETS 5 MG (BISOPROLOL ZYDUS 5 MG TABLETS)	Number	BISOPROLOL FUMARATE	5.1 mg/Tablet

RA may take appropriate action as per the decision of Norms Committee

98	**Case No.:3/20/82-ALC4/2016**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01180/AM17/	RLA File :09/24/040/00497/AM17/	Lic.No/Date:0910064656 07.02.2017	Defer Date:
	Decision: Deferred for comment of TE.			

99	**Case No.:161/20/82-ALC4/2016**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01338/AM17/	RLA File :08/24/040/00315/AM16/	Lic.No/Date:0810139667 07.02.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Dimethyl 5-Nitroisophthalate	1 kg	1	Isophthalic Acid	0.771 kg
		2	Methanol	0.334 kg

RA may take appropriate action as per the decision of Norms Committee.

100	**Case No.:41/1/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/01395/AM17/	RLA File :09/24/040/00607/AM17/	Lic.No/Date:0910064654 07.02.2017	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for the complete technical details as per appendix 4E from the firm.

101	**Case No.:116/1/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/01470/AM17/	RLA File :08/24/040/00453/AM17/	Lic.No/Date:0810139668 07.02.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
ETOMIDATE INJECTION USP 2MG/ML (10 ML)	1 Number	ETOMIDATE USP	22 mg / 10 ml vial
		VIAL 10 ML CLR SUL. TRE. KAISHACHCV10CIP04	Relevant as per packing policy
		VIAL 20 ML CLR SUL. TRE. KAISHACHCV20CIP03	Relevant as per packing policy
		RS BLT 20 MM RFS FLURTC (ART 1243 4110/40)	Relevant as per packing policy
ETOMIDATE INJECTION USP 2MG/ML (20 ML)	1 Number	ETOMIDATE USP	42 mg / 20 ml vial

		VIAL 10 ML CLR SUL. TRE. KAISHACHCV10CIP04	Relevant as per packing policy
		VIAL 20 ML CLR SUL. TRE. KAISHACHCV20CIP03	Relevant as per packing policy
		RS BLT 20 MM RFS FLURTC (ART 1243 4110/40)	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

102

Case No.:11/1/82-ALC4/2017	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01365/AM17/	RLA File :05/24/040/00557/AM17/	Lic.No/Date:0510401582 08.02.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 3/82-ALC4/2018, dated 05.06.2018 against Advance Authorization No. 0510399649 dated 08.09.2016 decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Dorzolamide and Timolol Ophthalmic Solution, 2.0%w/v + 0.5%w/v, 5ml (TIMODOL Sterile Eye Drops) (LOFTEMIDE)	1 No vial	1	DORZOLAMIDE HYDROCHLORIDE	116.80 mg/vial
		2	TIMOLOL MALEATE	35.88 mg/vial

RA may take appropriate action as per the decision of Norms Committee.

103

Case No.:121/1/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/01475/AM17/	RLA File :31/83/040/00168/AM17/	Lic.No/Date:3110066608 02.03.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol 99% PURITY	1 kg	1	Phenoxy methane / Anisole PURITY 93% MAXIMUM	1.17 kg
		2	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		3	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

104

Case No.:27/6/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00597/AM18/	RLA File :31/83/040/00035/AM18/	Lic.No/Date:3110066777 09.06.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it

was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% basis)	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

105

Case No.:1/6/82-ALC4/2017	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
HQ File :01/82/050/00571/AM18/	RLA File :22/24/040/00094/AM17/	Lic.No/Date:2210015738 23.06.2017	Defer Date:

Decision: Deferred for comments of TE.

106

Case No.:40/6/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
HQ File :01/82/050/00610/AM18/	RLA File :03/94/040/00295/AM18/	Lic.No/Date:0310814908 31.07.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 3/82-ALC4/2018, dated 05.06.2018 against Advance Authorization No. 0310808312 dated 06.10.2016, decided to call for following information / documents:

iv) Copy of DML for each export product
v) Master Batch Formula for each export product
vi) NOC from Ministry of Environment Forest and Climate Change

107

Case No.:23/6/82-ALC4/2017	Party Name:SHARP MINT LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00593/AM18/	RLA File :05/24/040/00194/AM18/	Lic.No/Date:0510403559 01.08.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
L-Menthol	1 kg	1	Meta Cresol	1.5 kg
		2	Iso Propyl Alcohol	As per Appendix 4E, all these raw materials are indigenously procured. Hence, not allowed.
		3	Vinyl Acetate	
		4	N-Heptane	

RA may take appropriate action as per the decision of Norms Committee.

108

Case No.:94/6/82-ALC4/2017	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00664/AM18/	RLA File :03/94/040/00385/AM18/	Lic.No/Date:0310815019 04.08.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLARITHROMYCIN GRANULES 27.5%	1 kg	1	CLARITHROMYCIN	0.2778 kg
		2	ACETONE	1.00 kg
CLARITHROMYCIN GRANULES 33%	1 kg	1	CLARITHROMYCIN	0.333 kg
		2	ACETONE	1.00 kg
CLARITHROMYCIN GRANULES 40%	1 kg	1	CLARITHROMYCIN	0.404 kg
		2	ACETONE	1.00 kg
CLARITHROMYCIN GRANULES 42%	1 kg	1	CLARITHROMYCIN	0.4242 kg
		2	ACETONE	1.00 kg
CLARITHROMYCIN GRANULES 43%	1 kg	1	CLARITHROMYCIN	0.4343 kg
		2	ACETONE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

109

Case No.:95/6/82-ALC4/2017	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00665/AM18/	RLA File :03/94/040/00383/AM18/	Lic.No/Date:0310815033 04.08.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
PREGABALIN	1 kg	1	ISOVALERALDEHYDE	4.08 kg
		2	CYANOACETAMIDE	5.42 kg
		3	R(+)-METHYL BENZYL AMINE OR (R)-1-PHENYLETHYLAMINE)	0.114 kg
		4	ISO PROPYL ALCOHOL (IPA)	1.96 kg
		5	CHLOROFORM	2.50 kg

RA may take appropriate action as per the decision of Norms Committee

110

Case No.:137/6/82-ALC4/2017	Party Name:P.K. PHARMATECH PVT LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
HQ File :01/82/050/00707/AM18/	RLA File :03/95/040/00036/AM18/	Lic.No/Date:0310815140 11.08.2017	Defer Date:

Decision: Deferred for comments of TE.

111	**Case No.:108/6/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00678/AM18/	RLA File :03/95/040/00393/AM18/	Lic.No/Date:0310815158 16.08.2017	Defer Date:
	Decision: Deferred for comments of TE			

112	**Case No.:16/6/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00586/AM18/	RLA File :05/24/040/00219/AM18/	Lic.No/Date:0510403733 18.08.2017	Defer Date:
	Decision: Deferred for comments of TE			

113	**Case No.:149/6/82-ALC4/2017**	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00719/AM18/	RLA File :22/24/040/00030/AM18/	Lic.No/Date:2210015752 18.08.2017	
	Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied for by the firm under para 4.7 of HBP for one time basis only and no repeat licence allowed. RA may take appropriate action as per the decision of Norms Committee			

114	**Case No.:106/6/82-ALC4/2017**	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00676/AM18/	RLA File :03/95/040/01038/AM17/	Lic.No/Date:0310815299 22.08.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Sorbitan Mono Oleate	1 kg	1	Sorbitol 70% Solution	0.46 kg
		2	Oleic Acid	0.77 kg

RA may take appropriate action as per the decision of Norms Committee.

115	**Case No.:107/6/82-ALC4/2017**	Party Name:ROYAL PHARMA	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00677/AM18/	RLA File :03/95/040/00424/AM18/	Lic.No/Date:0310815337 23.08.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 4/82-ALC4/2018, dated 19.06.2018 against Advance Authorization No. 0310817585 dated 07.12.2017, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

BICALUTAMIDE SULFIDE CHEMICAL NAME: N-[4-CYANO-3-(TRIFLUORO METHYL)PHENYL]-3-[(4-FLUOROPHENYL THIO)] -2-HYDROXY-2-METHYL PROPIONALIDE	1 Kg.	1.	N-[4-CYANO-3- (TRIFLUORO METHYL) PHENYL] METHACRYLAMIDE M.F. : C12H9ON2F3 M. Wt.: 254	0.709 kg
		2.	4- FLUOROTHIOPHENOL M.F. :C6H5F5 M. Wt.: 128	0.30 kg

RA may take appropriate action as per the decision of Norms Committee.

116	**Case No.:109/6/82-ALC4/2017**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00679/AM18/	RLA File :03/95/040/00431/AM18/	Lic.No/Date:0310815403 28.08.2017	Defer Date:
	Decision: Deferred for comments of TE			

117	**Case No.:123/6/82-ALC4/2017**	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00693/AM18/	RLA File :03/95/040/00437/AM18/	Lic.No/Date:0310815404 28.08.2017	Defer Date:
	Decision: Deferred for comments of TE			

118	**Case No.:30/6/82-ALC4/2017**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00600/AM18/	RLA File :04/24/040/00110/AM18/	Lic.No/Date:0410163473 30.08.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 3/82-ALC4/2018, dated 05.06.2018 against Advance Authorization No. 0410162034 dated 10.06.2018, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Lincomycin Injection USP 600mg/2ml - 2 ml	51704.000 Vials	1.	Lincomycin Hydrochloride USP Lincomycin Hydrochloride	31.785 BOU

RA may take appropriate action as per the decision of Norms Committee.

119	**Case No.:68/6/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00638/AM18/	RLA File :22/24/040/00009/AM18/	Lic.No/Date:2210015762 30.08.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 6/82-ALC4/2014, dated 29.08.2014 against Advance Authorization No. 0910060798 dated 04.08.2014, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Ceftriaxone Sodium Sterile	1 kg	1	Ceftriaxone Sodium (Non	1.04 kg

The export product shall account for 5050 Nos. of capacity of 10 Kgs. each Aluminium Bottle Anodized with Tear of alu & Chlorobutyl Plug			Sterile)	
		2	Acetone	1.72 kg
		3	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

120	**Case No.:150/6/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00720/AM18/	RLA File :22/24/040/00032/AM18/	Lic.No/Date:2210015760 30.08.2017	

Decision: In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefixime Trihydrate	1 kg	1.	GCLE	1.507
		2.	Sodium bromide	0.3628
		3.	Tri Phenyl Phosphine	0.820
		4.	DMF	1.869
		5.	Methylene Chloride	1.546
		6.	Formaldehyde	1.118
		7	Methanol	5.117
		8	Phenol	0.3808
		9	Butyl Acetate	0.302
		10	Eno Carbon	0.100
		11	Acetone	0.793
		12	MICA Ester	0.820
		13	Triethylamine (TEA)	0.2717

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:143/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Rejected**
	HQ File :01/82/050/00713/AM18/	RLA File :34/24/040/00121/AM18/	Lic.No/Date:3410043429 31.08.2017	

Decision: The Committee considered the case as per agenda in the presence of the technical experts, wherein it was observed that in the 4.7 application, there are two different raw material with no bifurcated. Hence, the Committee decided to reject the case.

122	**Case No.:151/6/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00721/AM18/	RLA File :22/24/040/00034/AM18/	Lic.No/Date:2210015767 31.08.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 6/82-ALC4/2014, dated 29.08.2014 against Advance Authorization No. 0910060798 dated 04.08.2014, decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ceftriaxone Sodium Sterile	1 kg	1	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2	Acetone	1.72 kg
		3	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

123	**Case No.:83/6/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00653/AM18/	RLA File :05/23/040/00218/AM18/	Lic.No/Date:0510403920 04.09.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 1/82-ALC4/2018, dated 01.05.2018 against Advance Authorization No. 0510402049 dated 23.03.2017 decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
Vinorelbine Injections 10mg/1ml.	1 Number	1	Vinorelbine Tartrate IP/USP. IP/USP	15.239 mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 13mm Daikyo Fluorotec S2-F451W D777-1. Rubber Stoppers 13mm dia coated.	Relevant as per packing policy
Vinorelbine Injections 50mg/5ml	1 Number	1	Vinorelbine Tartrate IP/USP. IP/USP	76.195mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 20mm Fluorotec 1242-1888 WSTR. Rubber Stoppers 20mm dia coated.	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

124	**Case No.:78/6/82-ALC4/2017**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00648/AM18/	RLA File :05/23/040/00217/AM18/	Lic.No/Date:0510403934 05.09.2017	Defer Date:

Decision: Deferred for comments of TE

125	**Case No.:76/6/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00646/AM18/	RLA File :05/23/040/00227/AM18/	Lic.No/Date:0510403960 07.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

126	**Case No.:79/6/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00649/AM18/	RLA File :05/23/040/00226/AM18/	Lic.No/Date:0510403959 07.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

127	**Case No.:72/6/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00642/AM18/	RLA File :04/24/040/00112/AM18/	Lic.No/Date:0410163499 08.09.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 4/82-ALC4/2018, dated 19.06.2018 against Advance Authorization No. 0410163776 dated 06.12.2017 decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S. No	Import Product	Quantity Allowed
POTASSIUM CITRATE EXTENDED - RELEASE TABLETS USP 5mEq - 540MG NET API CONT:572.400MG / PER TABLETS INCL WASTAGE	Number	1.	TRIPOTASSIUM CITRATE USP	550.8 mg/ 5 mEq /tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 10mEq - 1080MG NET API CONT: 1144.8MG / PER TABLET INCL WASTAGE.	Number	2	TRIPOTASSIUM CITRATE USP	1101.6 mg/ 10 mEq /tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 15mEq - 1620MG NET API CONT:1717.200MG / PER TABLET INCL WASTAGE	Number	3	TRIPOTASSIUM CITRATE	1652.4 mg/ 15 mEq /tablet

RA may take appropriate action as per the decision of Norms Committee.

128	**Case No.:120/6/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00690/AM18/	RLA File :03/95/040/00481/AM18/	Lic.No/Date:0310815731 13.09.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 2/82-ALC4/2018, dated 16.05.2018 against Advance Authorization No. 0310810430 dated 10.01.2017 decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed

BUTYLATED HYDROXY ANISOLE (BHA)(FLAKES/POWDER/FF)	1 kg	1	HYDROQUINONE	1.247 kg
		2	TERTIARY BUTANOL	0.839 kg
		3	PHOSPHORIC ACID	1.00 kg
		4	HEXANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

129	**Case No.:131/6/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00701/AM18/	RLA File :03/95/040/00480/AM18/	Lic.No/Date:0310815729 13.09.2017	Defer Date:
	Decision: Deferred for comments of TE.			

130	**Case No.:90/6/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
	HQ File :01/82/050/00660/AM18/	RLA File :05/24/040/00259/AM18/	Lic.No/Date:0510404051 20.09.2017	
	Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied for by the firm under para 4.7 of HBP for one time basis only and no repeat licence allowed. RA may take appropriate action as per the decision of Norms Committee			

131	**Case No.:75/6/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00645/AM18/	RLA File :04/24/040/00124/AM18/	Lic.No/Date:0410163547 21.09.2017	Defer Date:
	Decision: Deferred for comment of TE.			

132	**Case No.:87/6/82-ALC4/2017**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00657/AM18/	RLA File :08/24/040/00099/AM18/	Lic.No/Date:0810140981 21.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

133	**Case No.:119/6/82-ALC4/2017**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00689/AM18/	RLA File :03/95/040/00482/AM18/	Lic.No/Date:0310815884 21.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

134	**Case No.:125/6/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00695/AM18/	RLA File :03/95/040/00460/AM18/	Lic.No/Date:0310815872 21.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

135	**Case No.:86/6/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00656/AM18/	RLA File :08/24/040/00151/AM18/	Lic.No/Date:0810140994 22.09.2017	Defer Date:
	Decision: Deferred for comments of TE.			

136	**Case No.:118/6/82-ALC4/2017**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00688/AM18/	RLA File :03/95/040/00446/AM18/	Lic.No/Date:0310815895 22.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

137	**Case No.:122/6/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00692/AM18/	RLA File :03/95/040/00246/AM18/	Lic.No/Date:0310815890 22.09.2017	Defer Date:
	Decision: The Committee examined the reply furnished by the firm and it was observed that the firm has only indicated the process parameters to be maintained in the plant and not furnished the guaranteed norms of consumption from Ethane to Ethylene. Hence, the Committee decided to call for guaranteed norms of consumption from Ethane to Ethylene from the firm.			

138	**Case No.:129/6/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00699/AM18/	RLA File :03/95/040/00371/AM18/	Lic.No/Date:0310815896 22.09.2017	Defer Date:
	Decision: The Committee examined the reply furnished by the firm and it was observed that the firm has only indicated the process parameters to be maintained in the plant and not furnished the guaranteed norms of consumption from Ethane to Ethylene. Hence, the Committee decided to call for guaranteed norms of consumption from Ethane to Ethylene from the firm.			

139	**Case No.:70/6/82-ALC4/2017**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00640/AM18/	RLA File :04/24/040/00128/AM18/	Lic.No/Date:0410163550 25.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

140	**Case No.:3/7/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00725/AM18/	RLA File :31/83/040/00080/AM18/	Lic.No/Date:3110066880 25.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

141	**Case No.:115/6/82-ALC4/2017**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00685/AM18/	RLA File :03/95/040/00500/AM18/	Lic.No/Date:0310815952 26.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

142	**Case No.:152/6/82-ALC4/2017**	Party Name:SCOTT-EDIL ADVANCE RESEARCH LAB. AND EDUCATION LTD	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Deferred**
	HQ File :01/82/050/00722/AM18/	RLA File :22/24/040/00038/AM18/	Lic.No/Date:2210015780 27.09.2017	Defer Date:
	Decision: Deferred for comments of TE			

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Case No.:1/7/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2018 24.08.2018	**Status: Approved**
HQ File :01/82/050/00723/AM18/	RLA File :31/83/040/00082/AM18/	Lic.No/Date:3110066885 03.10.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% basis)	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

Manual Agenda of NC Meeting No. 7/2018
Scheduled to be held on 24.08.2018

Case No. B- 1 M.No.7/AM-18 Date 24.08.2018	M/s. Dsm Sinochem Pharmaceuticals India Pvt., Ltd. File No. 01/82/50/01788/AM16/DES-III RLA No. 22/24/040/00085/AM16 Adv.Auth. No. 2210015363 Dated:09.12.2015
Decision: Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend/correct the description of import item Sl. No. 2 to be read as **"Formidase (Enzyme)"** instead of **"Elcolase Enzyme".** Rest of minutes would remain same. RA concerned may take further necessary action as per above decision of NC	

Case No. B- 2 M.No.7/AM-18 Date 24.08.2018	M/s. RAY CHEMICALS PRIVATE LIMITED, File No. 01/82/050/01217/AM13 RLA No. 07/24/040/00398/AM13 Adv.Auth. No. 0710092831 dated 01.01.2013
Decision: Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the quantity of import item at Sl. No. 1 to be read as "1 BROMO 3 CHLORO PROPANE - 0.92" kg instead of "1 BROMO 3 CHLORO PROPANE - 0.092 kg". Rest of minutes would remain same.	

Case No. B- 3 M.No.7/AM-18 Date 24.08.2018	M/s. INDO AMINES LIMITED File No. 01/82/050/00181/AM15 RLA No. 03/94/040/00958/AM14 Adv.Auth. No. 0310768616 Dated:30.01.2014

Decision : Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
COCO AMINE	1 kg	1	DISTILLED COCONUT FATTY ACID	1.303 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 4 M.No.7/AM-18 Date 24.08.2018	M/s. INDO AMINES LIMITED File No. 01/82/050/00417/AM16 RLA No. 03/94/040/01024/AM15 Adv.Auth. No. 0310794134 Dated 25.02.2015

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its meeting dated 2/AM19 dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CYANOETHANE (99.5%)	1 Kg.	1	PROPIONITRILE 98%	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 5 M.No.7/AM-18 Date 24.08.2018	M/s. MICRO LABS LTD File No. 01/82/50/01047/AM18/DES-III RLA No. 07/24/040/00372/AM16 Adv.Auth. No. 0710109368 dated 04.02.2016

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
AMOXICILLIN 125 MG+FLUCLOXACILLIN 125 MG/5ML ORAL SUSPENSION	1 No. bottle	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	3012.83 mg / bottle

100 ML BOTTLES BP/EP/USP/IP (500 KG)				
		2	FLUCLOXACILLIN SODIUM BP/EP/USP/IP	2856.33 mg / bottle
AMOXICILLIN 250 MG+ FLUCLOXACILLIN 250 MG CAPSULES BP/EP/USP/IP (4750 KG)	1No. Capsules	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	292.68 mg/capsule
		2	FLUCLOXACILLIN SODIUM BP/EP/USP/IP	277.47 mg/capsule

RA concerned may take further necessary action as per above decision of NC

Case No. B- 6 M.No.7/AM-18 Date 24.08.2018	M/s. Asiatic Drugs &Pharmaceuticals Pvt. Ltd File No01/82/050/00612/AM17/DES-III RLA No. 05/23/040/00123/AM17 Adv.Auth. No. 0510399239 Dated 27.07.2016

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description of Export product from **" Amoxcillin Trihydrate " to " Ampicillin Trihydrate (From 6-APA Route) "** and amendment in the description of import item Sl. No. 2 from **"D-(-)-para-hydroxy phenyl glycine base(p-HPG base)"** to **" D-(-)-Alpha phenyl glycine base(PG base) " .** Rest of minutes would remain same.
RA concerned may take further necessary action as per above decision of NC

Case No. B- 7 M.No.7/AM-18 Date 24.08.2018	M/s. DIVIS LABORATORIES LTD File No. 01/82/050/01788/AM16 RLA No. 09/24/040/00716/AM16 Adv.Auth. No. 0910063414 dated 15.03.2016

Decision: Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description of import item Sl. No. 1 may be corrected and to be read as **"2-(2-OXO-PYRROLIDIN-1-YL) BUTANOIC ACID" instead of "2-(2-OXO-Pyrrolidin-1YL)".** Rest of minutes would remain same.
RA concerned may take further necessary action as per above decision of NC

Case No. B- 8 M.No.7/AM-18 Date 24.08.2018	M/s. DIVIS LABORATORIES LTD File No. 01/82/050/00514/AM15 RLA No. 09/24/040/00658/AM14 Adv.Auth. No. 0910059678 dated 28.03.2014

Decision : Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to revise to revise the input output norms in line with the Central Excise Certificate submitted by the firm as under para 4.7 of HBP as per details below or as applied by firm whichever is lower :-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
(Z)-2-(2,3-DICHLOROPHENYL)-2-(GUANIDINOIMINO) ACETONITRILE	1kg.	1.	AMINO GUANIDINE BI CARBONATE	1.42
		2.	ACETONITRILE	3.00
		3	2,3-DICHLORO BENZOYL CYANIDE	1.19

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 9 M.No.7/AM-18 Date 24.08.2018	M/s. DIVIS LABORATORIES LTD File No. 01/82/050/00491/AM15 RLA No. 09/24/040/00150/AM15 Adv.Auth. No. 0910060536 dated 25.06.2014

Decision : Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to revise to ~~revise~~ the input output norms in line with the Central Excise Certificate and the details submitted by the firm as under para 4.7 of HBP as per details below or as applied by firm whichever is lower :-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
TELMISARTAN	1kg.	1.	2-CYANO-4-METHYL BIPHENYL	0.80
		2.	METHYLENE CHLORIDE	4.10
		3	METHANOL	9.00
		4	2-N-PROPYL-4-METHYL-6-CARBOXYLATE-1 H-BENZIMIDAZOLE	0.79
		5	N-METHYL ORTHO PHENYLENE DIAMINE DIHYDRO CHLORIDE	0.71
		6	PHOSPHOROUS PENTOXIDE	1.50
		7	1,2-DI METHOXY ETHANE	2.00

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 10 M.No.7/AM-18 Date 24.08.2018	M/s. DIVIS LABORATORIES LTD File No. 01/82/50/00820/AM17 RLA No. 09/24/040/00346/AM17 Adv.Auth. No. 0910064248 dated 06.10.2016

Decision : Committee considered case as per agenda and in consultation with technical expert present in the meeting and noted that the firm has submitted Certificate of Analysis (COA) shows that the export item VALACYCLOVIR HCL of Anhydrous grade and in line with the Central Excise Certificate and it was decided to revise the input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
VALACYCLOVIR HCL (Valacyclovir Hcl Anhydrous)	1kg.	1.	ACYCLOVIR	0.82
		2.	N,N DI CYCLO HEXYL CARBODIIMIDE	1.15
		3	FORMIC ACID -94%	0.52
		4	DI METHYL FORMAMIDE	2.03
		5	ACETONE	7.50
		6	Z-L-VALINE	1.23
		7	PALLADIUM METAL	0.0022

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 11 M.No.7/AM-18 Date 24.08.2018	M/s. DIVIS LABORATORIES LTD File No. 01/82/050/00161/AM18 RLA No. 09/24/040/00567/AM17 Adv.Auth. No. 0910064650 dated 07.02.2017

Decision : Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to revise the input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
IOPAMIDOL	1kg.	1.	ATIPA DI CHLORIDE	1.40
		2.	2-ACETOXY PROPIONYL CHLORIDE	0.49
		3	DI METHYL FORMAMIDE	0.78
		4	ISO PROPYL ALCOHOL	8.13
		5	METHANOL	3.21
		6	N,N-DIMETHYL ACETAMIDE	1.46
		7	NITRO METHANE	0.48
		8	TOLUENE	1.00

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 12 M.No.7/AM-18 Date 24.08.2018	M/s. DIVIS LABORATORIES LTD File No. 01/82/050/01077/AM18 RLA No. 09/24/040/00283/AM18 Adv.Auth. No. 0910065442 dated 08.09.2017

Decision : Committee considered case as per agenda and in consultation with technical expert present in the meeting and noted that firm has claimed overall yield 33.25% in four steps process and considering the justification given by the firm i.e. stepwise yield of 80% x 60% x 90% x 90% or 39% overall yield and it was decided by the committee to revise the input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
NABUMETONE	1kg.	1.	2-ACETYL-6-METHOXY NAPHTHALENE	2.25 kg
		2.	METHANOL	6.54 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 13 M.No.7/AM-18 Date 24.08.2018	M/s. DIVIS LABORATORIES LTD File No. 01/82/050/00653/AM17 RLA No. 09/24/040/00254/AM17 Adv.Auth. No. 0910064042 dated 16.08.2016

Decision : Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to revise the input output norms in line with the Central Excise Certificate and the details submitted by the firm as under para 4.7 of HBP as per details below or as applied by firm whichever is lower :-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
ATOVAQUONE	1kg.	1.	2-CHLORO-1,4-NAPHTHOQUINONE	1.74
		2.	ACETONITRILE	2.52
		3	4-CPCCA	1.94

		4	TOLUENE	6.00
		5	ACETONE	1.88
		6	METHANOL	12.00
		7	CAUSTIC POTASH FLAKES	0.922

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 14 M.No.7/AM-18 Date 24.08.2018	M/s. GLENMARK PHARMACEUTICALS LTD File No. 01/82/050/00276/AM18/DES-III File No. 01/82/050/00/616/AM18/DES-III RLA No. 03/94/040/00070/AM18 RLA No. 03/94/040/00322/AM18 Adv.Auth. No. 0310812668 dated 21.04.2017 Adv.Auth. No. 0310814681 dated 19.07.2017
Decision: Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description of import item Sl. No. 1 to be read as **" Trans-4-(4-chlorophenyl) Cyclohexane Carboxylic Acid " instead of " 4-(4-chlorophenyl) Cyclohexane Carboxylic Acid".** Rest of minutes would remain same. RA concerned may take further necessary action as per above decision of NC	

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